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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 68/2015-2020
New Delhi, Dated: 16th February, 2021

Subject: Amendment of Importer-Exporter Code (IEC) related provisions under Chapter-1 and Chapter-2 of Foreign Trade Policy, 2015-2020

S.O.(E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the IEC related provisions under Chapter-1 and Chapter-2 of Foreign Trade Policy, 2015-2020.

2. Following paragraphs of Foreign Trade Policy, 2015-2020 are amended as below:

<table>
<thead>
<tr>
<th>Existing Text</th>
<th>Amended Text</th>
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<tbody>
<tr>
<td>1.11 Issue of e-IEC (Electronic-Importer Exporter Code)</td>
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<tr>
<td>(a) Importer Exporter Code (IEC) is a mandatory for export/import from/to India as detailed in paragraph 2.05 of this Policy. DGFT issues IECs for Exporter Code in electronic form (e-IEC). For issuance of e-IEC an application can be made on DGFT (<a href="http://dgft.gov.in">http://dgft.gov.in</a>). Applicant can upload the documents and pay the requisite fee through Net banking. Applicant shall, however, submit the application duly signed digitally.</td>
<td>Importer Exporter Code (IEC) is mandatory for export/import from/to India as detailed in paragraph 2.05 of this Policy. DGFT issues Importer Exporter Code in electronic form (e-IEC). Application for issuance of e-IEC can be made directly on the DGFT web portal (<a href="https://www.dgft.gov.in">https://www.dgft.gov.in</a>).</td>
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<tr>
<td>2.05 Importer-Exporter Code (IEC)</td>
<td>2.05 Importer-Exporter Code (IEC)/(e-IEC)</td>
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<td>(c) Application process for IEC is completely online and IEC can be generated by the applicant as per the procedure detailed in the Handbook of Procedure</td>
<td>(c) Application process for IEC and update in IEC is completely online and IEC can be generated by the applicant as per the procedure detailed in the Handbook of Procedure</td>
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</table>

3. The following sub-paragraphs are inserted under para 2.05 of Chapter-2 of Foreign Trade Policy, 2015-2020 as under:

| FTP Paragraph no. | Text added (New) |
2.05(d) An IEC holder has to ensure that details in its IEC is updated electronically every year, during April-June period. In cases where there are no changes in IEC details same also needs to be confirmed online.

2.05(e) An IEC shall be de-activated, if it is not updated within the prescribed time. An IEC so de-activated may be activated, on its successful updation. This would however be without prejudice to any other action taken for violation of any other provisions of the FTP.

2.05(f) An IEC may be also be flagged for scrutiny. IEC holder(s) are required to ensure that any risks flagged by the system is timely addressed; failing which the IEC shall be deactivated.

4. The sub paras 1.11(b), 1.11(c) and 1.11(d) of Foreign Trade Policy, 2015-2020 are deleted.

**Effect of this Notification:** IEC related provisions in Chapter-1 and Chapter-2 of Foreign Trade Policy, 2015-2020 are amended/deleted and new provisions inserted.

This issues with the approval of Minister of Commerce & Industry.

[Signature]

12/01/2021

(Amit Yadav)

Director General of Foreign Trade&

Ex- officio Addl. Secretary to the Government of India

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